

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No.97/2008**

Subject: Determination of impact of liabilities discharged and additional capital expenditure incurred during the years 2005-06 (15.8.2005 to 31.3.2006) 2006-07 and 2007-08 for Rihand STPS, Stage-II (1000 MW).

Coram: Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Date of Hearing: 18.6.2009

Petitioners: NTPC Ltd.

Respondent : UPPCL, JVVNL, AVVNL, JoVVNL, NDPL, BSES –Rajdhani Power Ltd, BSES-Yamuna Power Ltd, HPGCL, PSEB, HPSEB, PDD, Govt of J&K, PDD Chandigarh and UPCL

Parties present: Shri V.K.Padha, NTPC  
Shri Manoj Saxena, NTPC  
Shri Ratnesh, NTPC  
Shri S.K.Sharma, NTPC  
Shri A.S.Pandey, NTPC  
Shri Manish Garg, UPPCL

This petition has been filed by the petitioner, NTPC for determination of impact of liabilities discharged and additional capital expenditure incurred during the years 2005-06 (15.8.2005 to 31.3.2006) 2006-07 and 2007-08 for Rihand STPS, Stage-II (1000 MW) (hereinafter referred to as “the generating station”)

2. The representative of the petitioner submitted that it had claimed additional capital expenditure amounting to Rs 332.01 crore for the period 2005-08 which includes liabilities discharged amounting to Rs 56.42 crore during the period 15.8.2005 to 31.3.2006, Rs 66.93 crore during the year 2006-07 and Rs 17.74 crore during the year 2007-08.

3. The representative of the respondent No.1, UPPCL submitted that the petitioner in its petition had not clarified the basis of the amount shown towards decapitalisation of

the construction equipment. The representative of the respondent also submitted that the petitioner may be directed to submit copy of the financial statement indicating the additional capital expenditure incurred during the year 2005-06 and also to clarify the discrepancies in the reconciliation of amounts indicated against the capitalization and decapitalisation of certain assets, as per the written reply filed on behalf of UPPCL.

4. The petitioner was directed to file its submissions on the above, latest by 15.7.2009, with copy to the respondents.

5. The petition shall be re-notified for hearing on 28.7.2009.

Sd/-  
(K.S.Dhingra)  
Chief (Legal)